GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:3773
ANSWERED ON:23.12.2004
REPORT ON TEHELKA EXPOSURE
Gandhi Shri Pradeep;Kaushal Shri Raghuvir Singh;Murmu Shri Hemlal;Owaisi Shri Asaduddin;Panda Shri Prabodh

Will the Minister of DEFENCE be pleased to state:

(a) whether the Justice S.N. Phukan Commission has submitted its report on Tehelka expose;
(b) if so, the details thereof;
(c) if not, the reasons therefor;
(d) whether the Phukan Commission set up to investigate the Tehelka episode has been wound up recently;
(e) if so, the details thereof alongwith the reasons therefor;
(f) whether the services of the officers allegedly involved in Tehelka scam/exposure have been reinstated; and
(g) if so, the details thereof and the reasons therefor?
Answer
MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)
(a) Yes, Sir.
(b) Part-I of the Report was submitted to the Government on 4.2.2004 by the Commission. The Commission in its order dated 5th February, 2004 mentioned that the report contains prologue and conclusions in respect of 15 past transactions with interim recommendations.
(c) Does not arise.
(d) Yes, Sir.
(e) The Justice S.N. Phukan Commission has been wound up from 4.10.2004. After careful consideration of the entire matter, the Government has decided to have the matter investigated by the CBI.
(f) No, Sir.
(g) Does not arise.